

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 163 of 2015 &  
IA Nos. 261 & 262 of 2015**

**Dated: 22<sup>nd</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>West Central Railway</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Madhya Pradesh Electricity Regulatory Commission &amp; Ors.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Geetanjali Mohan

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Umesh Prasad for R-1

Mr. G. Umapathy  
Mr. Aditya Singh for R-2 to R-5

**ORDER**

Learned counsel for the parties agree that Civil Appeal relating to the previous tariff year involving the similar issue is admitted by the Supreme Court on 09.09.2016. The Supreme Court has directed that the appeals be listed for hearing.

Counsel for the Appellant states that she has received instructions from the Appellant to request this Tribunal to adjourn the matter *sine die* with a liberty to the parties to move this Court in case the Supreme Court disposes of the appeal. Order accordingly.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/mk